

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00297/2018

Jabalpur, this Tuesday, the 03rd day of April, 2018

HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

Om Prakash Khare, S/o Shri K.M. Khare, aged about 62 years, IFS Retired, R/o A-8, Behind Manoria Hospital, Chunabhatti, Bhopal (M.P.) 462016

-Applicant

(By Advocate – Shri Swapnil Ganguly)

V e r s u s

1. Secretary, Ministry of Personnel, Public Grievance and Pension, Department of Personnel & Training, Lok Nayak Bhawan, New Delhi 110003.
2. State of Madhya Pradesh through Addl. Chief Secretary, Department of Forest, Mantralaya, Vallabh Bhawan, Bhopal (M.P.) 462016.
3. Union of India through its Secretary, Ministry of Environment, Forest & Climate Change, Indira Payawas Bhawan, 6th Floor, Prithvipur, Block Aliganj, New Delhi 110003.

-Respondents

(By Advocate – Shri Surendra Pratap Singh for respondents Nos.1 & 3 and Shri Vijay Pandey for respondent No.2)

O R D E R (O R A L)

The applicant, who is a retired IFS officer, is seeking direction to the respondents to grant all retiral benefits including

pension, gratuity, leave encashment etc. as per 7th CPC, along with arrears and interest.

2. Learned counsel for the applicant submits that the applicant retired on 31.12.2015 and the recommendations of the 7th Pay Commission came into effect w.e.f. 01.01.2016. It has also been submitted that similar issue has been dealt with by this Bench in Original Application No.576 of 2005 (**B.N. Singh vs. Union of India & Ors.**), decided on 17.05.2007 and the ratio laid down therein is also applicable to the present Original Application.

3. Learned counsel for the applicant further submits that the applicant has made a representation dated 10.10.2017 (Annexure A-1) to the respondent No.2. But, the same has not been decided till date. Therefore, he submits that the applicant will be satisfied if the respondents are directed to consider and decide the representation dated 10.10.2017 (Annexure A-1) in a time bound manner.

4. I feel that the submission made by the learned counsel for the applicant is reasonable and justified. Resultantly, the

respondent No.2 is directed to decide the representation dated 10.10.2017 (Annexure A-1) filed by the applicant, within a period of 60 days from the date of receipt of a certified copy of this order, by passing a reasoned and speaking order after giving due opportunity of personal hearing to the applicant. Needless to say that this Tribunal has not gone into the merits of the case

**(Ramesh Singh Thakur)
Judicial Member**

am/-